

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-895/ND/2018

In the matter of:

Mintellectuals LLP

....**Applicant**

Vs.

Lava International Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 25.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Mr. Hrishikesh Baruah with
Mr. Abhinav Agarwal,
Managing Partner
Operational Creditor

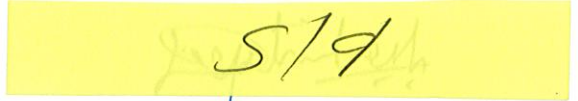
For the Respondent

: Mr. Mudit Sharma, Adv.

ORDER

The learned counsel for the applicant states that they have also annexed an application along with the main application under Rule 11 of the NCLT Rules 2016, seeking prayer to allow the applicant to place on record the research and collaboration agreement dated 01.07.2017 in a sealed cover, in order to protect the confidentiality of the contents of the agreement. The said application is not dealt with at this stage unless it is separately filed and accordingly the order will be passed. The learned counsel

appearing for the respondent accepts the notice and seeks time to file reply. Three weeks are granted to file reply with the copy in advance to the other side. One week thereafter for rejoinder. For further consideration on 28.08.2018.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh